

Motion regarding Suspension of Members from the service of the House under Rule 374

THE MINISTER OF PARLIAMENTARY AFFAIRS, MINISTER OF COAL AND MINISTER OF MINES (SHRI PRALHAD JOSHI): Sir, I beg to move:

?That this House, having taken a serious note of the grave misconduct of Shri Thomas Chazhikadan and Adv. A.M. Ariff, MPs, in utter disregard to the House and the authority of the Chair, through display of placards and entering into well of the House and having been named by the Chair, resolve that the above-mentioned Members may be suspended from the service of the House for the remainder of the Session under Rule 374(2).?

HON. CHAIRPERSON: The question is:

?That this House, having taken a serious note of the grave misconduct of Shri Thomas Chazhikadan and Adv. A.M. Ariff, MPs, in utter disregard to the House and the authority of the Chair, through display of placards and entering into well of the House and having been named by the Chair, resolve that the above-mentioned Members may be suspended from the service of the House for the remainder of the Session under Rule 374(2).?

The motion was adopted.

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16.57 hrs